

NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH: GUWAHATI

DY. No. 524 of 2017

CP No. 21/252(3)/GB/2017

Under Section: 252(3) of the Companies Act, 2013

In the matter of:

Sri Arnab Kumar Sarma & Another.

... Petitioners

-versus-

The Registrar of Companies

... Respondent

...

Order delivered on : 27.10.2017

Coram:

PRESENT

HON'BLE MR.JUSTICE P.K.SAIKIA , MEMBER (JUDICIAL)

For the Petitioners: Mr. S.Bharali,  
Ms. M.Goswami,  
Advocates.

ORDER

This application under Section 252(3) of the Companies Act, 2013 read with Sec. 87A of the National Company Law Tribunal Rules, 2016 has been filed by the applicants/petitioners seeking interalia the following reliefs :

- (1) For setting aside the order of strike off passed by the respondent Registrar of Companies (ROC) and restore the name of the Company " Jayshreeg Developments Pvt. Ltd" to the Register of Companies as per the Provisions of Section 252(3) of the Companies Act, 2013.
- (2) Such further and/or other order or orders as be passed and/or direction or directions be given as this Hon'ble Tribunal may deem fit and proper".

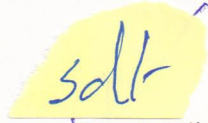
In that connection, I have heard Mr. S.Bharali and Ms. M.Goswami, learned Advocates for the applicants/petitioners.

Mr.S.Bharali , learned Advocate submits that in terms of Section 252(3) of the Companies Act, 2013, the applicants/petitioners have already sent notice to the respondent by registered post with A/D. In that connection, I have perused the office note dated 20.10.2017, from which it appears that the application has been filed in accordance with the prescription of law and the Rules framed thereunder.

Accordingly, this application is admitted.

List this matter on 22.11.2017 for orders.

The applicants/petitioners are directed to furnish copies of the application along with the connected documents to the respondent within 5 days from today. On receipt of the copies of the application, the respondent may file reply to the application, if so advised, within 7 days therefrom. The applicants/petitioners may file rejoinder, if any, within a period of 3 days therefrom supplying simultaneously copies thereof to the respondent.



Member (Judicial)  
National Company Law Tribunal  
Guwahati Bench: Guwahati.

samir